

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Ins.) No. 592 of 2020**

**IN THE MATTER OF:**

**Rajendra Bhai Panchal**

**....Appellant**

**Vs.**

**Jay Manak Steels Pvt. Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Ms. Pallavi Pratap and Mr. Swarnendu Chatterjee,  
Advocates.**

**For Respondents: Mr. Mukund P. Unny, Advocate for R-1 and  
Mr. R.S. Lakshman, Advocate for R-2.**

**O R D E R**  
**(Virtual Mode)**

**12.10.2020:** Heard the Learned Counsel for the Appellant in full. Also the Learned Counsels for the Respondent No. 1 & 2 heard in full.

**‘Judgment is Reserved’.**

The Learned Counsels appearing for the respective parties are required to submit ‘Notes of Submission’ together with the ‘Compilation of Judgment’ within three days from today and the office of the Registry is required to receive the same.

[Justice Venugopal M.]  
Member (Judicial)

[Shreesha Merla]  
Member (Technical)

*sa/nn*